

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA 207/98

(2)  
New Delhi this the 28th day of January, 1998.

Hon'ble Shri S.R.Adige, Vice Chairman(A)  
Hon'ble Smt.Lakshmi Swaminathan, Member()

Shri Bhagat Ram  
S/O Late Shri Bal Kishan,  
Vill Bharthal Near Old Holli Ka Choke  
P.O. Palam, New Delhi. .Applicant

(By Advocate Shri S.K.Sinha)

VS

Union of India-through

1. The Secretary,  
Ministry of Law and Justice,  
Shastri Bhawan, New Delhi-1
2. The Deputy Secretary(Admn.),  
Legislative Department(Vidhi Sahitya Prakashan),  
Ministry of Law and Justice,  
Room No.411, A-Wing,  
Shastri Bhawan, New Delhi-1

. Respondents

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Heard

2. Shri Sinha states that the applicant, who is a member of Scheduled Caste Community, had applied for the post of Stenographer(Hindi-cum-English) in the Ministry of Law and Justice, Legislative Department(Vidhi Sahitya Prakashan) against one post reserved for Scheduled Caste, in response to the advertisement in Employment News dated 12/18.4.97 and thereafter in July, 1997, Test/interview was held. Shri Sinha states that the applicant is confident that he has done very well and according to his knowledge he would have ranked <sup>high up</sup> in the merit, but despite the passage of 1/2 year, the respondents have not declared the result of that test, and are continuing to retain person on ad hoc basis.

(3)

3. Shri Sinha further states that the applicant's representation dated 17.12.97(Annexure A-III) also remains undisposed of.

4. In this connection, Shri Sinha has also stated that the applicant apprehension is that because of this delay, his result might be tampered with.

5. We dispose of this OA with a direction to the respondents to examine the contents of applicant's representation dated 17.12.97, and pass a detailed, reasoned and speaking order thereon under intimation to the applicant, within a period of six weeks from the date of receipt of a copy of this order.

6. If any grievance still survives, it will be open to him to agitate the same through appropriate original proceedings, if so advised in accordance with law.

OA stands disposed of accordingly. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*Adige*  
(S.R. Adige)  
Vice Chairman (A)